

Prescribing Sugar Milling Capacity to 2000 Tonnes per day

1176. SHRI BALSHAHEB VIKHE PATIL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether keeping in view the high cost involved in setting up a sugar mill, there is any proposal before the Government to ensure that the sugar milling capacity is kept to a minimum of 2000 tonnes per day instead of 1250 tonnes per day;

(b) whether it is a fact that all the sugar units presently operating with 1250 M.T. per day are economically viable;

(c) if so, whether Government would ensure that in future a minimum milling capacity of 2000 tonnes per day is prescribed; and

(d) if not, the reasons for the same?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) to (d) Government is not considering the establishment of new sugar factories having a minimum capacity of 2000 tonnes cane per day (TCD) instead of 1250 TCD. A standard sugar factory having an initial capacity of 1250 TCD can easily be expanded with few additions to a capacity of 2000 TCD. Due to the steep increase in the cost of plant and machinery, a 1250 TCD sugar factory was not proving economically viable. The Government have, therefore, sanctioned a scheme to provide incentives to such new sugar factories based in part on excise duty concession and in part on higher percentage of levy free sugar quota.

Receipts for ground rent paid by allottees of MIG Flats in East of Kailash

1177. DR. V. KULANDAIVELU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the D.D.A. does not issue any receipts for the Ground Rent paid annually by the allottees of the

MIG Flats in the East of Kailash since the last 3-4 years;

(b) if so, the reasons therefor;

(c) whether in the absence of such receipts being formally issued by the D.D.A. the allottees are being denied rebate for such payments by the Income Tax authorities;

(d) whether he will direct the D.D.A. to invariably issue receipts for such payments not only in future but also for payments made the past; and

(e) if not, the reasons therefor?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) and (b) The DDA has reported that payment of Ground Rent is received by the authorised branches of the State Bank of India and Central Bank of India through challan forms. One copy of the challan duly receipted is given to the Payee by the bank authorised receive the payment and no separate receipt is necessary from the DDA. For payments received through Demand Drafts from out-station allottees, necessary receipt is issued by the DDA, which is sent to them by post.

(c) The information is being collected and will be laid on the Table of the Sabha.

(d) and (e) The DDA has reported that the receipt given by the bank on its behalf provides acknowledgement of the amount received and no further receipt from it is necessary.

Renovations proposed for Vigyan Bhavan

1178. SHRI VISHWANATH SHARMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether renovations are proposed for Vigyan Bhavan and if so, full details of expenditure involved;

(b) when was the last renovation done and the expenditure involved;